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IN THE HIGH COURT OF DELHI AT NEW DELHI

BAIL APPLN. 397/2012 and CRL.M.A. 19686/2012, 13570/2014,

15668/2016, 6459/2017

REENA GAMBHIR

..... Petitioner

versus

STATE Respondent

BAIL APPLN. 1339/2012 and CRL.M.(Bail) 1653/2012, CRL.M.A. 17534-35/2012, 11283/2013, 11463/2013, 17634/2013, 9062/2014, 13563/2014, 13571/2014, 5614/2015, 5616/2015, 5636/2015

SANJAY GAMBHIR versus

STATE OF NCT OF DELHI

..... Respondent

..... Petitioner

Through: Mr.Sunil Fernandes and Ms.Priyansha

> Indra Sharma, Advs for petitioners Mr.Rajat Katyal, APP for State with SI

Chanchal Singh, PS EOW

Mr.Manish Sharma and Mr.Ninad Dogra,

Advs for BPTP Parkland

Mr.Jeetender Gupta, Adv for Investors

CORAM:

HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL ORDER %

19.03.2019

Attention of the court has been drawn to the status report dated 17.08.2018. Counsel for the petitioners submits that he has already been supplied a copy of the status report. Let a reply to the same be also filed.

List on 16.10.2019 for final disposal.

SANGITA DHINGRA SEHGAL, J

MARCH 19, 2019

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